

IN THE CENTRAL ADMINISTRATIVE TRIAUNAL  
AHMEDABAD BENCH

O.A. No. 166/92  
T.A.X No.

DATE OF DECISION 30/9/1993

Shri Gumnansingh G. Deora & Ors. Petitioner

Shri P. J. Patel Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent

Shri N. S. Shrivde Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N. B. Patel : Vice Chairman

The Hon'ble Mr. V. Radhakrishnan : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

W.O.

1. Shri Guman Singh G Deora
2. Shri Mahendra Singh
3. Shri Mohan Singh
4. Shri Manish Kumar Sharma
5. Shri George P. Parmar

.. Applicants

Address: C/o. Tamin Ansari, Advocate  
944, Golwad, Khadia, Ahmedabad-  
380001.

(Advocate: Mr. P. J. Patel)

Versus

1. Union of India  
Owning Indian Railways,  
Chairman, Railway Board,  
Rail Bhavan, New Delhi.
2. Western Railways, Rep. by  
its General Manager,  
Churchgate, Bombay.
3. Divisional Railway Manager (W.R.)  
Baroda Division, Baroda.

.. Respondents

(Advocate: Mr. N. S. Shrivde)

ORAL JUDGMENT

IN

O.A. No. 166/92

Date: 30/9/1993

Per: Hon'ble Mr. N. B. Patel

: Vice Chairman

Mr. N. S. Shrivde, under instructions from the respondents, states that the benefit of revision of pay ~~to the applicants~~ as per the Railway Board's letter dated 15.5.1987 will be given to ~~them~~ <sup>The applicants</sup> provisionally, i.e. subject to the decision of the SLP filed by Railways in the Supreme Court. In view of this statement, Mr. P. J. Patel, for the applicants, seeks permission to withdraw the application with liberty to file a fresh application in the event of any recovery being ordered from the applicants after the Supreme Court's decision. Permission granted with liberty as prayed for.

The application stands disposed of as withdrawn.

No order as to costs.

2. The respondents shall complete the fixation of pay and make payment to the applicants pursuant to the above statement within a period of three months from the date of the receipt of a copy of this order.



(V. Radhakrishnan)  
Member (A)

*work of*

  
(N.B. Patel)  
Vice Chairman

a.a.b.